

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT – I

ITEM No. 220- IA/644(AHM)2022
In
CP(IB) 657 of 2019

Proceedings under Section 9 IBC

IN THE MATTER OF:

Powertronics Control System

.....Applicant

V/s

Intelligent Textile Engineers Pvt Ltd

.....Respondent

Order delivered on 08/05/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant / Liquidator : Mr. Nipun Singhvi, Advocate

For the Respondent : None

ORDER

In compliance of the order dated 11.03.2024 a cause title has been amended by the applicant by impleading the liquidator Mr. Omkarchand Rikhabdas Maloo as Applicant.

Further, the learned Counsel for the applicant has drawn our attention to the order dated 06.12.2022 whereby, reply was recorded to be not filed and matter was ordered to be proceeded without reply. The said order is produced hereunder:

"IA/644(AHM)2022

Reply is not filed. Matter to proceed without reply"

However, the Respondents have not been proceeded ex-parte till date nor even anyone has filed appearance on behalf of Respondents.

Therefore, respondents are hereby proceeded ex-parte.

Let written synopsis giving facts, point of law, citation, if any, be filed within a period of 2 weeks.

Re-list on 03.07.2024.

-Sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

-Sd-

SHAMMI KHAN
MEMBER (JUDICIAL)